

MINUTES OF THE MEETING No. 39/11 dated 29.12.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Saish Kumar, IA, DIPP
2. Shri Jasbir Singh. IA
3. Shri S.K Aggarwal, Asstt. Dir. DC(MSME)
4. Shri Nand Lal, DIPP
5. Shri S.S Sah, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.38/11 for confirmation and confirmed and adopted the same without any change.

Case No M-269 NC No.39/11 Dated 29.12.10	M/ s Saint Gobain Glass India Ltd, F.No.1) 01/83/50/1282 /AM07/DES-IV RLA No.04/24/40/455/AM07 2) 01/83/50/699/AM07 RLA F.No.04/24/40/120/AM07 3) 01/83/50/1112/AM07 RLA F.No.04/24/40/394/AM07 4) 01/83/50/1248/AM09 RLA F.No.04/24/40/247/AM09
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 29.12.2010, the Committee decided to approve the case on repeat basis as under:-

(1) Lic No.0410087944 dated 27.2.2007

Export Item

S.No.	Description of Item	Quantity
1.	Coated Float Glass	266666.66 Sq.Meter

4000.00 MT

Import Item

S.No.	Description of Item	Quantity
1.	Silica Sand	3635 MT
2.	Soda Ash (Sodium Carbonate Dense)	1099734 Kg
3.	Sodium Sulphate	43990 Kg
4.	Iron Oxide	7998 Kg
5.	Sodium Nitrate	639 Kg
6.	Nickel Oxide	2482.3 Kg
7.	Cobalt Oxide	679.47 Kg
8.	Selenium	27.97 Kg
9.	PMMA Base Interlevent Powder	184.34 Kg
10.	Furnace Oil	Not allowed
11.	Wood: Wood Pine	As per packing policy
12.	Polyester Ratched Assembly (tie down with J hook on Ratched Buckle fixed)	As per packing policy
13.	Unit Clay Tyvek Bentonite)	As per packing policy
14.	Cargo Dry	As per packing policy
15.	Aluminum Foil	As per packing policy
16.	Nickle Chromoum Sputtering Targets on Stainless Steel Core	123.45 Kg
17.	Titanium Sputtering Targets on Stainless Steel Core	12.77 Kg
18.	Niobium Sputtering Targets on Stainless Steel Core	437.0 Kg
19.	Silver Sputtering Targets on Stainless Steel Core	92.54 Kg
20.	Zinc Aluminium Sputtering Targets on Stainless Steel Core	346.56 Kg
21.	Silicon Aluminium Sputtering Targets on Stainless Steel Core	340.8 Kg
22.	Titanium Oxide Sputtering Targets on Stainless Steel Core	20.01 Kg
23.	Zn Sn Al Sputtering Targets on Stainless Steel Core	69.212 Kg

(2) Lic No.0410084382 dated 21.9.2006

Export Item

S.No.	Description of Item	Quantity
1.	Laminated Safety Glass Without Shade Band (Thickness 4.96 mm to 5.76 mm)	5400 Sq. Meters

Import Item

S.No.	Description of Item	Quantity
1.	Clear Float Glass (Thickness 2.1 mm to 2.5 mm)	3429 Sq. Mtr. (As applied for
2.	Tinted Float Glass (Thickness 2.1 mm to 2.5 mm)	3429 Sq. Mtr. (as applied for
3.	Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm)	5,940 Sq. Mtr.
4.*	Grinding Wheel (Abrasives)	1.0 No.
5.	Mirror Button (Plastic)	Net to Net
6.	Enamel (Porcelain Enamel base frit)	54.0 Kg
7.	Diluents for Enamel	3.51 Kg
8.	Medium 239 (Ethyl Acetate Base)	1.08 Kg
9.*	Eskal 15 Powder (Natural Calcium Carbonate)	36.60 Kg
10.	Furnace Roller (Ceramic)	Not allowed
11.*	Stainless Steel Cloth (Furnace Tooling Cloth)	7.17 Meter
12.*	EPDM Rings (Vacuum Tubes)	18.0 No.
13.	Pine Wood Sawn	As per packing policy

*Three should be overall Value Cap of 2% of FOB Value on item at Sr.No.4,9,11,12 taken together

3) Lic No.0410086806 dated 9.1.2007 4) 0410102134 dated 4.2.2009

Export Item

S.No.	Description of Item	Quantity
1.	Tempered extra clear glass albarino tempered glass (in cut sizes)	1 Sq. meter

Import Item

S.No.	Description of Item	Quantity
1.	Extra clear cast glass float glass (of relevant thickness)	1.22 Sq. meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-270 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/83/50/63/AM07/DES-IV RLA F.No.17/24/40/0005/AM07 Lic.No.1710001291 dated 18.4.2006
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The Committee considered the case as per agenda. On the basis of written comments dated 28.12.2010 offered by the representative of Deptt. of C&PC (Chem.Div.), the Committee decided to call for the complete Chemical name of export product with its composition, as the name of the export product indicated as Formulated Alkyl Alcohol Alkodylate is too generic. Letter issued on 5.1.2010 by this office. Accordingly the case may be relisted on 26.1.2010.

Case No M-271 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/83/50/540/AM08/DES-IV RLA F.No.17/24/40/0075/AM07 Lic.No.1710001534 dated 2.2.2007
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The Committee considered the case as per agenda. On the basis of written comments dated 28.12.2010 offered by the representative of Deptt. of C&PC (Chem.Div.), the Committee decided to call for the full Chemical name of export product with its composition, as the name of the export product indicated as Formulated Alkyl Alcohol Alkodylate is too generic. Letter issued on 5.1.2010 by this office. Accordingly the case may be relisted on 26.1.2010.

Case No M-272 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/1070/AM07/DES-IV RLA F.No.17/24/40/0049/AM07 Lic.No.1710001433 dated 28.9.2006
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The Committee considered the case as per agenda. The Committee decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2010.

Case No M-273	M/ s Grand Organics (P) Ltd, Goa
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NC No.39/11 Dated 29.12.10	F.No.01/82/50/346/AM08/DES-IV RLA F.No.17/24/40/0016/AM08 Lic.No.1710001646 dated 16.5.2007
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The Committee considered the case as per agenda. On the basis of written comments dated 28.12.2010 offered by the representative of Deptt. of C&PC (Chem.Div.), the Committee decided to call for the complete Chemical name of export product with its composition, as the name of the export product indicated as Formulated Alkyl Alcohol Alkodylate is too generic. Letter issued on 5.1.2010 by this office. Accordingly the case may be relisted on 26.1.2010.

Case No M-274 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/979/AM07/DES-IV RLA F.No.17/24/40/45/AM07 Lic.No.1710001428 dated 21.9.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.Nil dated Nil, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Grand MDT 45 (Polyethylene Glycol Tridecyl Ether)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.278 Kg 0.489 Kg 0.242 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-275 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/360/AM07/DES-IV RLA F.No.17/24/40/16/AM07 Lic.No.1710001349 dated 7.6.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/114/2007-C.II dated 27.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Grand OC 27 AE Polypropylene Glycol Polyethylene Glycol Lauryl	1 Kg	1. Lauryl Myristyl Alcohol 2. Propylene Oxide 3. Ethylene Oxide	0.330 Kg 0.330 Kg 0.379 Kg

Myristyl Ether			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-276 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/978/AM07/DES-IV RLA F.No.17/24/40/44/AM07 Lic.No.1710001427 dated 21.9.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/114/2007-C.II dated 27.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Grand ITD 640 Ethoxylated Tridecyl Alcohol Phosphate (6 moles)(50%)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.197 Kg 0.260 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-277 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/482/AM07/DES-IV RLA F.No.17/24/40/27/AM07 Lic.No.1710001371 dated 30.6.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/114/2007-C.II dated 27.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Grand 46 AY Tallow Amine Ethoxylate (Stearyl Amine 25 moles ethoxylate)	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.198 Kg 0.810 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-278 NC No.39/11 Dated 29.12.10	M/ s Eagle Press (P) Ltd, Chennai F.No.01/83/50/392/AM08/DES-IV RLA F.No.04/24/40/0060/AM08 Lic.No.0410089598 dated 24.5.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No1Nil dated 29.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Printed Instant Lottery Tickets (Size 2.44"x3.44")	34828 Kg (30 million No.)	1. Solvent based lottery S/O 02B027F 2. White Solvent S/O 2800 WHE 3. Scratch off Silver 2500H 4. Coating Adhesives 6650A 5. Diluents 635 F 6. Kodak Versamark FD 1040 IR Black Ink 7. Kodak Versamark 1014 Replenisher 8. Invisible Flexo 1565 GFC Fluorescent Yellow Ink	480.0 Kg 420.0 Kg 450.0 Kg 360.0 Kg 152.0 Kg 80.00 Kg 17.00 Kg 30.00 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-279 NC No.39/11 Dated 29.12.10	M/ s Eagle Press (P) Ltd, Chennai F.No.01/83/50/1268/AM07/DES-IV RLA F.No.04/24/40/0374/AM07 Lic.No.0410085514 dated 10.11.2006
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No1Nil dated 29.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Printed Instant Lottery/Game Tickets	82057 Kg (60 million No.)	1. Solvent Black BBBM – 1 M S/O 2. Smooth White Solvent S/O 2800	1035.0 Kg 1000.0 Kg

(Size 2.4"x3.4") Printed on 230 GSM COATED BOARD	WHE	
	3. Scratch off Silver 2500H	1000.0 Kg
	4. Coating Adhesives 6650A	1300.0 Kg
	5. Diluents 635 F	600.0 Kg
	6. Kodak Versamark FD 1040 IR Black Ink	160.0 Kg
	7. Kodak Versamark 1014 Replenisher	60.0 Kg
	8. 230 GSM Coated Board	90,000.0 Kg
	9. 02B027F Solvent Based Lottery S/O	200.0 Kg
	10. 1772A Water Based Primer	780.0 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-280 NC No.39/11 Dated 29.12.10	M/ s Eagle Press (P) Ltd, Chennai F.No.01/82/50/193/AM06/DES-IV RLA F.No.04/24/40/0068/AM07 Lic.No.0410070978 dated 1.6.2005
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The Committee considered the case as per agenda . As per written recommendation of DIPP dated 29.12.2010, the Committee decided to enhance the Import Quantity to read as under:-

S.No.	Item of Import	Qty. earlier allowed	Revised Qty. allowed
1.	Silvery Black BBBM – 1 M	275.8 Kg	359.7 Kg
2.	White Solvent 2800 WHE	316.4 Kg	410.95 Kg
3.	Scratch off Silver 2500H	268.0 Kg	359.70 Kg

The Qty. of Aluminum Foil Laminated Folding Box Board can not be enhanced, since it is allowed on the basis of 10% wastage, which is reasonable & allowed in previous cases also.

Qty. of other import items allowed earlier will remain unchanged

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-281 NC No.39/11 Dated 29.12.10	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/977/AM07/DES-IV RLA F.No.17/24/40/43/AM07 Lic.No.1710001426 dated 21.9.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/114/2007-Ch.II dated 27.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Grand EHS 2-Ethyl Hexyl Sulphate Sodium Salt 50%	1 Kg	1. 2 Ethyl Hexanol 2. Sulfamic Acid	0.248 Kg 0.185 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-282 NC No.39/11 Dated 29.12.10	M/ s Britacel Silicones Ltd, Mumbai F.No.01/82/50/2061/AM05/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.1.2011.

Case No M-283 NC No.39/11 Dated 29.12.10	M/ s Greenply Inds. Ltd, Kolkata F.No.01/83/50/714/AM10/DES-IV RLA F.No.02/24/40/153/AM10 Lic.No.0210135192 dated 14.12.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.1.2011.

Case No M-284	M/ s Greenply Inds. Ltd, Kolkata
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NC No.39/11 Dated 29.12.10	F.No.01/83/50/165/AM11/DES-IV RLA F.No.02/24/40/333/AM08 Lic.No.0210110854 dated 23.3.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.1.2011.

Case No M-285 NC No.39/11 Dated 29.12.10	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/753/AM09/DES-IV RLA No.03/95/40/505/AM09 Lic.No.0310485558 dated 8.9.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.Nil dated 10.6.2010, the Committee decided to amend the description of Import Item to read as under:-

Export Item	S.No.	From	To
STEROCARE CM 1000 NPE(EX) Blend of 70% of Cetostearyl Alcohol 20 mole ethoxylate and 30% of Nonyl Phenol 30 mole ethoxylate	3.	Nonyl Phenol 20 mole ethoxylate	NPE-10 (Nonyl Phenol 10 mole ethoxylate)
STERO CO400(EX) Blend of 50% Triglyceride Ricinolic Acid 50 mole ethoxylate and 50% Nonyl Phenol 10 mole ethoxylate	1.	Nonyl Phenol 10 mole ethoxylate	NPE-10 (Nonyl Phenol 10 mole ethoxylate)

The quantity and other description mentioned in the minutes of ALC M.No. 41/83 dated 7.1.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-286 NC No.39/11 Dated 29.12.10	M/ s Atul Ltd, Ahmedabad F.No.01/83/50/841/AM10/DES-IV RLA F.No.08/24/40/310/AM10 Lic.No.0810086310 dated 5.2.2010
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No15022/24/2006-Ch.II dated 13.4.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Metsulfuron Methyl Technical	1 Kg	1. 2-(Carbomethoxy) Benzene Sulfonamide	0.958 Kg
		2. 2-Amino 4-Methoxy 6-Methyl-1,3,5-Triazine	0.459 Kg
		3. N-Butyl Isocyanate	0.150 Kg
		4. 1,4 Diazabicyclo (2,2,2) ctane	0.001 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-287 NC No.39/11 Dated 29.12.10	M/ s Roha Dyechem (P) Ltd, Mumbai F.No.01/83/50/577/AM08/DES-IV RLA F.No.03/95/40/176/AM08 Lic.No.0310431384 dated 1.6.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/17/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Tartrazine (C.I.No.19140) (Dye content: 87%)	1 Kg	1. Dimethyl Acetal Succinate	0.560 Kg
		2. Sulphanilic Acid	0.923 Kg
		Or	
		Aniline	0.554 Kg
		3. Sodium Nitrite	0.400 Kg
		4. Caustic Soda	0.360 Kg
		5. Soda Ash	0.570 Kg
		6. Activated Carbon	0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-288 NC No.39/11 Dated 29.12.10	M/ s Roha Dyechem (P) Ltd, Mumbai F.No.01/83/50/320/AM07/DES-IV RLA F.No.03/95/40/264/AM07
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/56/2003-Ch.II dated 28.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Green Shade Dye (Containing 90% Tartrazine and 10% Indigo Carmine)	1 Kg	1. Aniline 2. Dimethyl Acetal Succinate 3. Sodium Nitrite 4. Indigo 5. Caustic Soda Flakes 6. Sodium Acetate	0.457 Kg 0.385 Kg 0.283 Kg 0.087 Kg 0.270 Kg 0.034 Kg

Item No.7 & 8 may be allowed as per general packing policy being packaging materials

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-289 NC No.39/11 Dated 29.12.10	M/ s Roha Dyechem (P) Ltd, Mumbai F.No.01/83/162/761/AM11/DES-IV RLA F.No.03/95/40/800/AM07 Lic.No.0310405156 dated 20.10.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/17/2008-Ch.II dated 28.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lake Carmosine	1 Kg	1. Sodium Naphthionate 2. N.W. Acid 3. Sodium Nitrite 4. Soda Ash 5. Caustic Soda	0.255 Kg 0.232 Kg 0.0735 Kg 0.177 Kg 0.089 Kg

Import Item: 6 & 7 – HDPE Granules & LDPE Granules as per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-290 NC No.39/11 Dated 29.12.10	M/ s Roha Dyechem (P) Ltd, Mumbai F.No.01/83/50/597/AM07/DES-IV RLA F.No.03/95/40/655/AM07
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/17/2008-Ch.II dated 28.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
1) Lake Allura Red	1 Kg	1. Allura Red 2. HDPE Granules and 3. LDPE Granules	0.390 Kg 2 and 3 may be allowed as per general packing policy
2) Lake Tartrazine	1 Kg	1. Tartrazine 2. HDPE Granules and 3. LDPE Granules	0.390 Kg 2 and 3 may be allowed as per general packing policy
3) Lake Sunset Yellow	1 Kg	1. Sunset Yellow 2. HDPE Granules and 3. LDPE Granules	0.390 Kg 2 and 3 may be allowed as per general packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-291 NC No.39/11 Dated 29.12.10	M/ s Artek Surfin Chemicals Ltd, F.No.01/83/162/1109/AM08/DES-IV RLA No.03/94/40/981/AM08 Lic.No.0310455582 dated 28.12.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div), dated Nil, the Committee decided to make corrections in the norms letter to read as under:-

Export Item No.2

S.No.	From	To
2.	Zeobrite BPC	Neobrite BPC

Export Item No.4	Qty.	Import Item	Qty.
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Neobrite 880 (Containing 41% Pyridine & 52.3% of Epichlorohydrin	1 Kg	1. Pyridine 2. Epichlorohydrin	0.410 Kg 0.523 Kg
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Export Item No.5	Qty.	Import Item	Qty.
Zeebrite TCR (Containing 35% of Chromic Acid)	1 Kg	Chromic Acid	0.350 Kg

The quantity and other description mentioned earlier in the respect of the above licence will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-292 NC No.39/11 Dated 29.12.10	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/789/AM08/DES-IV RLA F.No.03/95/40/311/AM08 Lic.No.0310435348 dated 9.7.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No15022/2/2004-Ch.II dated 19.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Paraquat Dichloride 27.6% SL (Paraquat Ion 20 SL)	1 Litre	1. Paraquat Dichloride Technical 45% 2. Dispersol AGM (Surfactant)	0.625 Kg 0.030 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-293 NC No.39/11 Dated 29.12.10	M/ s Indokem Ltd, Mumbai F.No.01/82/50/1556/AM08/DES-IV RLA No.03/24/40/1677/AM05 Lic.No.0310306847 dated 13.12.2004
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div), dated 28.12.2010, the Committee decided to allow import item of 1,8 Dichloro AQ to the extent of 0.046 Kg/Kg of export product without any other change in the decision

of NC taken in M.No.9/09 held on 28.5.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-294 NC No.39/11 Dated 29.12.10	M/ s Clariant Chemicalas India Ltd, Mumbai F.No.01/83/50/99/AM10/DES-IV
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/7/2009/Ch.II dated 28.12.2010, the Committee decided to recommend Urea as an additional input, as Urea is an important input for manufacturing of Synthetic Tanning Agent, based on the details of the manufacturing process, as under:-

S.No.	Advance Product	Export Product	Approved in the NC Meeting.No.	Add import item
1.	0310518796 dt. 7.5.2009	Blend of Urea Polymer with formaldehyde	46/83 dated 10.2.2010	Urea – 0.095 Kg/Kg of export product
2.	0310514993 dt. 8.4.2009	Tanning Agent Tanicor PWB-IN powder containing Sodium Salt of Phenol Sulphonic Acid Poymer with formaldehyde and Urea 80% minimum	12/83 dated 17.6.2009	Urea – 0.150 Kg
3.	0310521542 dt. 27.5.2009	Tanicor PSA, In P (synthetic tanning agent containing condensation product of Urea, Formaldehyde and Sodium Salt of Phenol Sulfonate – 69.17% and condensation product of Phenol and Formaldehyde 12.45%	47/83 dated 17.2.2010	Urea – 0.145 Kg/Kg of export product
4.	0310518797 dt. 7.5.2009	Sodium Salt of Phenol & Cresol Sulfonic Acid Polymer with formaldehyde Urea and Sodium Bi-	29/83 dated 14.10.2009	Urea – 0.083 Kg/Kg of export product

		carbonate Tannicor KW in p		
5.	0310517618 dt. 28.4.2009	Tanicor DRF. IN p (polymer of Phenol formaldehyde condensate)	30/83 dated 21.10.2009	Urea – 0.123 Kg/Kg of export product
6.	0310528191 dt. 10.7.2009	Blend of Urea Polymer with cyanoguanidine, Formaldehyde and lignosulphonate, Tergotan RSN. IN p (containing Sodium Metabisulphite L:7% Dicyandiamide 0.9% Sodium Lignosulphonate 29%)	29/83 dated 14.10.2009	Urea – 0.500 Kg/Kg of export product
7.	0310522194 dt. 2.6.2009	Tanicor PW.In p (Synthetic Tanning Agent for Leather containing 62.5% of Condensation product of Urea, Formaldehyde and Sodium Salt of Phenol Sulfonate and 11% of condensation product of Phenol and Formaldehyde and 0.3% of Sodium Meta Bisulphite)	35/83 dated 25.11.2009	Urea – 0.140 Kg/Kg of export product
8.	0310518481 dt. 5.5.2009	Tanicor SG.IN p (synthetic tanning agent containing Sodium Salt of Urea, Formaldehyde and Phenol Sulfonate – 37%, Sodium Salt of Para Formaldehyde Phenol + Cresol Sulfonate – 43.5% and condensate of Phenol Formaldehyde – 6%)	47/83 dated 17.2.2010	Urea – 0.120 Kg/Kg of export product

The quantity and other description mentioned in the minutes will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-295 NC No.39/11 Dated 29.12.10	M/ s Nagarjuna Agrichem Ltd, Hyderabad F.No.1) 01/83/162/781/AM11/DES-IV RLA F.No.09/24/40/266/AM08 Lic.No.0910032468 dated 26.12.2007 2) 09/24/40/586/AM08 Lic.No.0910033609 dated 9.4.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 15022/2/2006.Ch.II dated 29.12.2010 and 14010/119/2005-Ch.II dated 29.12.2010, the Committee decided to approve the case as under:-

1)

Export Item	Qty.	Import Item	Qty.
Profenofos 50% EC	1 Kg	1. N-Propyl Bromide 2. Diethyl Phosphoro Chloride Thioate 3. Ortho Chloro Phenol	0.209 Kg 0.320 Kg 0.242 Kg

2)

Export Item	Qty.	Import Item	Qty.
Tricyclazole 75% WP	1 Kg	1. Ortho Toluidine 2. Ammonium Thiocyanate 3. Hydrazine Hydrate 100% 4. Formic Acid	0.672 Kg 0.528 Kg 0.582 Kg 0.572 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-296 NC No.39/11 Dated 29.12.10	M/ s VVF Ltd, Mumbai F.No.01/83/50/577/AM10/DES-IV RLA F.No.03/95/40/433/AM10
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/14/2007-Ch.II dated 28.12.2010, the Committee decided to approve the case on the basis of revised norms as under:-

Export Item	Qty.	Import Item	Qty.
Distilled Fatty Acid	1 Kg	Palm Fatty Acid Distillate (PFAD)	1.05 Kg

(C16,C18,C16-C18) A.V: 190-225 S.V: 190-225 IV:100 Max GLC Composition: Upto C14-2 Max, C16 to C18-96 Min. C20 & above 2 Max.		Saponifiable Matter – 95% Min % FFA-70% Min as Palmitic M & I 1% Max.	
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-297 NC No.39/11 Dated 29.12.10	M/ s Century Textiles and Ind. Ltd, Kolkata F.No.1) 01/83/50/922/AM09/DES-IV Lic.No.0210118732 dt. 22.10.2008 2) 01/83/50/983/AM09/DES-IV Lic.No.0210119721 dated 17.11.2008
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 29.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-298 NC No.39/11 Dated 29.12.10	M/ s Galaxy Surfactants Ltd, Mumbai F.No.01/82/50/1542/AM05/DES-IV RLA F.No.03/24/40/2008/AM05 Lic.No.0310306200 dated 9.12.2004
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/53/2000-Ch.III dated 28.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
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Cocoamidopropyl Betain (46+/-1% Solids) Active matter 36% min,	1 Kg	1. Coconut Fatty Acid 2. Dimethyl Amino Propylamine 3. Monochloro Acetic Acid 4. Caustic Soda Flakes 5. Glycerine 6. HDPE Granules	0.227 Kg 0.108 Kg 0.095 Kg 0.041 Kg 0.029 Kg As per packing policy
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-298(A) NC No.39/11 Dated 29.12.10	M/ s Liberty Whiteware Ltd, N. Delhi F.No. 01/83/50/711/AM10/DES-IV RLA No.05/23/40/0122/AM10 Lic.No.0510254327 dated 9.12.2009
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The Committee considered the case as per agenda . As per written recommendation of DIPP dated 28.12.2010, the Committee decided to amend the Quantity of Import Item No.14 to read as under:-

Import quantity

From	To
POP – 0.0930 Kg	POP – 0.930 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 2/83 dated 14.4.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 39/83-ALC1/2010 **MEETING DATE** : 29.12.2010

1	Case No.:18/24/87-ALC1/2007	Party Name:AERO EXPORTS	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/87/050/00039/AM05/	RLA File :05/24/040/00198/AM04/	Lic.No/Date:0510116463 29.01.2004	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

2	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:26.01.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.

3	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that reply/application from the firm has been received and sent to M/o steel on 16.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

4	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Accordingly the case may be relisted on 26.1.2011			

5	Case No.:18/39/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00722/AM11/	RLA File :03/95/040/00755/AM10/	Lic.No/Date:0310560130 15.02.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 11.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

6	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.12.2010. Accordingly the case may be relisted on 26.1.2011			

7	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.			

8	Case No.: 17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.			

9	Case No.: 18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to await comments from Export Cell. Accordingly the case may be re-listed on 26.1.2011..			

10	Case No.: 12/23/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00383/AM11/	RLA File :03/95/040/00392/AM10/	Lic.No/Date:0310570718 22.04.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.1.2011.			

11	Case No.: 17/27/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00460/AM11/	RLA File :04/24/040/00337/AM10/	Lic.No/Date:0410113522 03.05.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 26.12011			

12	Case No.: 2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Approved
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNN/01/09-10 dt. 28.12.2010 stating that the weighted average yield comes to 17.72% whereas the firm has applied at 18.14% yield, the Committee decided to approve the case at 18.14 % yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	2.78 MT	Nutmeg (BWP) Without Shell	15.35 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda. The representative of DC(MSME) present in the meeting. He has stated that the firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 26.1.2011.			

14	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 26.1.2011..			

15	Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 26.1.2011..			

16	Case No.:21/7/83-ALC1/2010	Party Name:Chennai Petroleum Corp. Ltd, Chennai	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/0010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda. It was decided to seek specific comments from PNG afresh and a O.M. has been issued to PNG on 2.12.2010. Accordingly the case may be re-listed on 19.1.2011			

17	Case No.:17/23/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00388/AM11/	RLA File :07/24/040/00031/AM11/	Lic.No/Date:0710071750 24.05.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 26.1.2011.			

18	Case No.:3/11/83-ALC1/2010	Party Name:VERSATILE CHEMICALS LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.1.2011 issued by this office. on Accordingly the case may be re-listed on 26.1.2011.			

19	Case No.:15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/10/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 26.1.2011.			

20	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.			

21	Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 26.1.2011..			

22	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.			

23	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 26.1.2011..			

24	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and Committee decided to application refer to Deptt. of C&PC(PC Div.) Application refer dated 11.1.11. Accordingly the case may be re-listed on 26.1.2011.			

25	Case No.:19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

26	Case No.:16/23/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Deffered
	HQ File :01/83/050/00387/AM11/	RLA File :07/24/040/00081/AM11/	Lic.No/Date:0710072362 21.06.2010	Defer Date:29.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 13.12.2010. Accordingly the case may be re-listed on 26.1.2011..			

27	Case No.:20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 4.10.2010. Reminder dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 26.1.2011.			

28	Case No.:1/31/83-ALC1/2010	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM11/	RLA File :11/24/040/00052/AM10/	Lic.No/Date:1110022667 25.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to D/o Food Process on 11.1.11 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

29	Case No.:5/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00553/AM11/	RLA File :34/24/040/00063/AM11/	Lic.No/Date:3410027372 29.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 2.11.2010 and defer consideration of the case for four weeks. Comments awaited.. Accordingly the case may be re-listed on 29.12.2010.			

30	Case No.:6/15/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00261/AM11/	RLA File :02/24/040/00042/AM11/	Lic.No/Date:0210144320 30.06.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.1.2011.			

	Case No.:7/15/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00262/AM11/	RLA File :05/24/040/00112/AM11/	Lic.No/Date:0510267171 30.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 29.12.2010, the Committee decided to approve the case as under:- Export Item:			

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Printed Diary Block untrimmed (contain printing paper uncoated 50-150 GSM)	10196 No. (3288.11 Kg)
2.	Book Binding Board (1 mm to 4 mm)	1.05 Kg/Kg content in export
3.	PVC coated paper (Rel. GSM)	1.05 sq.mtr./sq.mtr. content in export
4.	Glue	1 Kg/100 Kg of paper used
5.	Sewing thread	1.02 mtr./mtr. Content in export
6.	Polyester Satin Ribbon (3 mm to 6 mm)	- do -
7.	Printed paper uncoated Rel. GSM	1.12 Kg/kg content in export
8.	Digital Plate	Upto 2% of FOB value
9.	Printing Ink	1.0 gm/Kg of export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/15/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
HQ File :01/83/050/00256/AM11/	RLA File :09/24/040/00119/AM11/	Lic.No/Date:0910042590 02.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/119/2005-Ch.II dated 3.8.2009, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Tricyclazole Technical	1 Kg	1. Ortho Toluidine	0.835 Kg
		2. Ammonium Thiocyanate	0.656 Kg
		3. Hydrazine Hydrate 100%	0.723 Kg
		4. Formic Acid	0.711 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/15/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
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33	HQ File :01/83/050/00257/AM11/	RLA File :08/24/040/00032/AM11/	Lic.No/Date:0810090265 02.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case.			

34	Case No.: 10/15/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00265/AM11/	RLA File :03/95/040/00493/AM10/	Lic.No/Date:0310582015 06.07.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 22.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

35	Case No.: 6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Approved
	HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/50/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Corrosion Inhibitor, Trade Name – Unicor C Containing 25% of (2-Hydroxy ethyl)2-(Hepta Decenyl) Imadazoline) 75% of Solvents	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.: 7/19/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00311/AM11/	RLA File :03/95/040/00740/AM10/	Lic.No/Date:0310585257 28.07.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.1.2011 Accordingly the case may be relisted on 26.1.2011			

	Case No.: 11/19/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Approved
	HQ File :01/83/050/00315/AM11/	RLA File :09/24/040/00331/AM10/	Lic.No/Date:0910042879	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 29.12.2010, the Committee decided to ratify licence as under which includes 10% wastage:-

Export Item	Qty.	Import Item	Qty.
High Bulk Folding Box Board	1 MT	1. Wood Pulp (Softwood/hardwood Pulp) 2. SBR Latex (50% DRC) 3. Wet End Chemicals (Optical Brightening Agent, Dispersant, Catonic Starch, Oxidised Starch, Nopco) 4. Coating Chemicals (Clay, Calcium Carbonate, CMC, Hardner Lubricant, Dispersant) 5. Packing Material	0.897 MT 0.0169 MT 0.0496 MT 0.123 MT As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:10/27/83-ALC1/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00453/AM11/	RLA File :02/24/040/00081/AM11/	Lic.No/Date:0210146325 12.08.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy sent to P&NG on 12.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

39	Case No.:32/27/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00475/AM11/	RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376 17.08.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 26.1.2011..			

40	Case No.:30/27/83-ALC1/2010	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00473/AM11/	RLA File :05/23/040/00124/AM11/	Lic.No/Date:0510270838 18.08.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 26.1.2011..			

41	Case No.:31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Accordingly the case may be re-listed on 26.1.2011..			

42	Case No.:27/27/83-ALC1/2010	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00470/AM11/	RLA File :05/23/040/00139/AM11/	Lic.No/Date:0510271210 23.08.2010	Defer Date:26.01.2011
	Decision :: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 11.10.2010. Comments awaited... Accordingly the case may be re-listed on 26.1.2011...			

43	Case No.:1/23/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00372/AM11/	RLA File :02/24/040/00089/AM11/	Lic.No/Date:0210147048 26.08.2010	Defer Date:26.01.2011
	Decision :: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.12.2010.			

44	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

45	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.			

	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951	Defer

46			30.08.2010	Date:26.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.				

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Case No.:14/23/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
HQ File :01/83/050/00385/AM11/	RLA File :03/94/040/00423/AM11/	Lic.No/Date:0310590406 31.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No Nil dated 29.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Release Liners (One Side Silicone Coated Paper) 50 to 55 GSM	1 Kg	1. Coated paper in Jumbo Rolls of Rel. GSM 2. Silicon Polymers (100% Solid) 3. Catalyst for Silicone 4. Cross Linker for Silicone	1.05 Kg 2.1 gms/sq.mtr. of export 0.021 gms/sq.mtr. of export 0.0735 gms/sq.mtr. of export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

49	Case No.:1/27/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00444/AM11/	RLA File :02/24/040/00111/AM11/	Lic.No/Date:0210148166 20.09.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 26.1.2011..			

50	Case No.:2/27/83-ALC1/2010		Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.		Meet No/Date:39/83-ALC1/2010 29.12.2010		Status:Case Approved	
	HQ File :01/83/050/00445/AM11/		RLA File :03/94/040/00417/AM11/		Lic.No/Date:0310593008 20.09.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/7/2008-Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Fire Fighting Chemical namely Super Foam Concentrate. Sc-1 Containing 8% w/v of Fluorinated Surfactants and 31.5% w/v of Butyl Carbitol		1 Kg	1. Fluorinated Surfactant (Poly fluoro alkyl Betaine)) 2. Butyl Carbitol		0.08 Kg 0.315 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

51	Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

52	Case No.:4/27/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00447/AM11/	RLA File :10/24/040/00031/AM11/	Lic.No/Date:1010040247 23.09.2010	Defer Date:26.01.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.			

	Case No.:5/27/83-ALC1/2010		Party Name:VIVIMED LABS LIMITED		Meet No/Date:39/83-ALC1/2010 29.12.2010		Status:Case Approved	
	HQ File :01/83/050/00448/AM11/		RLA File :09/24/040/00152/AM11/		Lic.No/Date:0910043600 23.09.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/68/2010-Ch.II dated 18.10.2010, the Committee decided to approve the case as under:-							
Export Item		Qty.	Import Item		Qty.			

53	20Methyl-5 hydroxyethylaminophenol/Jaracol 2M5HEAP	1 Kg	1. 5-Amino O Methyl Phenol (2M5AP) 2. Chloro Ethyl Chloro Formate 3. Trusiduy Citrate (TSC) 4. Calsolene Oil (CSO)	1.602 Kg 2.050 Kg 1.287 Kg 0.007 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:26.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 26.1.2011.				

55	Case No.:9/27/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00452/AM11/	RLA File :17/24/040/00001/AM11/	Lic.No/Date:1710003510 23.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/33/2010-Ch.II dated 12.8.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Blend of Dicyandiamide Formaldehyde Resin + Sodium Ligno Sulfonte (Dispersant) + Talc powder (Light brown powder) Containing: Dicynadamide Formaldehyde Resin : 42% Sodium Lignosulphonate 36-38%	1 Kg	1. Dicynadamide 2. Sodium Lignosulphonate	0.243 Kg 0.389 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:11/27/83-ALC1/2010	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
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HQ File :01/83/050/00454/AM11/

RLA File :03/95/040/00393/AM11/

Lic.No/Date:0310593849
24.09.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/27/2008-Ch.II dated 23.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Hydrofluoric Acid 60% (60% DHF)	1 Kg	1. Fluorspar (Acid Grade)	1.231 Kg
		2. Sulphur	0.519 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:12/27/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
HQ File :01/83/050/00455/AM11/	RLA File :08/24/040/00368/AM10/	Lic.No/Date:0810092549 27.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/105/2006-Ch.II dated 7.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black ML (Reactive Black HWF) (Reactive Black JNN) (Dye content 60%)	1 Kg	1. Aniline Oil	0.266 Kg
		2. H Acid	0.198 Kg
		3. Meta Phenylene Diamine 4 Sulfonic Acid	0.040 Kg
		4. J. Acid	0.027 Kg
		5. Sodium Nitrite	0.118 Kg
		6. Sodium Bi-carbonate	0.210 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:13/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM11/	RLA File :03/95/040/00421/AM11/	Lic.No/Date:0310594012 27.09.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of			

C&PC(Chem.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.

59	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

60	Case No.:2/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00550/AM11/	RLA File :08/24/040/00198/AM11/	Lic.No/Date:0810093169 19.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

61	Case No.:3/31/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00551/AM11/	RLA File :03/95/040/00553/AM11/	Lic.No/Date:0310597667 19.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

62	Case No.:4/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00552/AM11/	RLA File :08/24/040/00136/AM11/	Lic.No/Date:0810093191 19.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/53/2000-Ch.III dated 28.12.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 75 (Dye content 75%)	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.345 Kg 0.118 Kg 0.234 kg 0.142 kg 0.222 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

63	Case No.:7/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00555/AM11/	RLA File :08/24/040/00176/AM11/	Lic.No/Date:0810093279 21.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case.			

64	Case No.:10/31/83-ALC1/2010	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00558/AM11/	RLA File :34/24/040/00180/AM11/	Lic.No/Date:3410028386 21.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

65	Case No.:8/31/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00556/AM11/	RLA File :03/94/040/00643/AM11/	Lic.No/Date:0310598251 22.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

66	Case No.:9/31/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00557/AM11/	RLA File :03/95/040/00549/AM11/	Lic.No/Date:0310598263 22.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No15022/25/2004-Ch.II dated 8.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb Technical 85%	1 Kg	1. Carbon Di Sulphide	0.563 Kg
			2. Ethylene Diamine	0.222 kg
			3. Sodium Ligno Sulphonate (Borresperse NA)	0.029 Kg
			4. Maganese Sulphate	0.583 Kg
			5. Zinc Sulphate	0.049 Kg
			6. Hexamine	0.025 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.: 11/31/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00559/AM11/	RLA File :31/24/040/00151/AM11/	Lic.No/Date:3110045186 22.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

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Case No.:12/31/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
HQ File :01/83/050/00560/AM11/	RLA File :03/95/040/00578/AM11/	Lic.No/Date:0310598507 25.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/88/2004-Ch.II dated 6.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
YAPOX RA 101 – 4-Octyl-N(4-octylphenyl) benzenamine	1 Kg	1. Diphenylamine 2. Di-Isobutylene	0.405 Kg 0.680 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.: 13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

70	Case No.: 15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

Case No.: 14/31/83-ALC1/2010	Partv Name:SERVO PLASTICHEM PRIVATE	Meet No/Date:39/83-ALC1/2010	Status: Case
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71		LIMITED	29.12.2010	Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.			

72	Case No.:16/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00564/AM11/	RLA File :08/24/040/00180/AM11/	Lic.No/Date:0810093399 26.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/53/2000-Ch.III dated 28.12.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 75 (Dye content 75%)	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.345 Kg 0.118 Kg 0.234 kg 0.142 kg 0.222 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:17/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00565/AM11/	RLA File :08/24/040/00214/AM11/	Lic.No/Date:0810093400 26.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/30/2006-Ch.II dated 4.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 58 (Dye content 80%)	1 Kg	1. H Acid 2. Para Nitro Aniline 3. Resorcinol 4. Sodium Nitrite	0.270 Kg 0.414 Kg 0.0914 Kg 0.185 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/35/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:39/83-ALC1/2010	Status:Case
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74			29.12.2010	Deferred
	HQ File :01/83/050/00647/AM11/	RLA File :08/24/040/00246/AM11/	Lic.No/Date:0810093951 19.11.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

75	Case No.:2/35/83-ALC1/2010	Party Name:GAYATRISHKTI PAPER AND BOARDS LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00648/AM11/	RLA File :52/24/040/00022/AM11/	Lic.No/Date:5210032617 19.11.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

76	Case No.:3/35/83-ALC1/2010	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00649/AM11/	RLA File :05/23/040/00213/AM11/	Lic.No/Date:0510277662 23.11.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

77

Case No.: 4/35/83-ALC1/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Approved
HQ File :01/83/050/00650/AM11/	RLA File :03/95/040/00668/AM11/	Lic.No/Date:0310602611 23.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/30/2007-Ch.II dated 27.12.2010, the Committee decided to approve the case on as under:-			
Export Item	Qty.	Import Item	Qty.
VICASOL TIP A (85%) Tri Isopropanol Amine	1 Kg	Propylene Oxide	0.790 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:5/35/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00651/AM11/	RLA File :03/95/040/00474/AM11/	Lic.No/Date:0310602613 23.11.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(Chem.Div) on 22.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 26.1.2011.

79	Case No.:6/35/83-ALC1/2010	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00652/AM11/	RLA File :03/94/040/00729/AM11/	Lic.No/Date:0310602800 24.11.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

80	Case No.:5/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00709/AM11/	RLA File :33/24/040/00010/AM11/	Lic.No/Date:3310017056 30.11.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

81	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

82	Case No.:10/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00714/AM11/	RLA File :17/24/040/00160/AM08/	Lic.No/Date:1710003608 14.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

83	Case No.:11/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00715/AM11/	RLA File :17/24/040/00130/AM08/	Lic.No/Date:1710003609 14.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

84	Case No.:12/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00716/AM11/	RLA File :17/24/040/00115/AM09/	Lic.No/Date:1710003610 14.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

85	Case No.:13/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00717/AM11/	RLA File :17/24/040/00110/AM09/	Lic.No/Date:1710003612 14.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

86	Case No.:14/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00718/AM11/	RLA File :17/24/040/00096/AM09/	Lic.No/Date:1710003613 14.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

87	Case No.:3/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00707/AM11/	RLA File :10/24/040/00063/AM11/	Lic.No/Date:1010041185 15.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

88	Case No.:4/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00708/AM11/	RLA File :10/24/040/00062/AM11/	Lic.No/Date:1010041189 15.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

	Case No.:7/39/83-ALC1/2010	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00711/AM11/	RLA File :08/24/040/00268/AM11/	Lic.No/Date:0810094667	Defer

89			15.12.2010	Date:26.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011				

90	Case No.: 15/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00719/AM11/	RLA File :17/24/040/00157/AM08/	Lic.No/Date:1710003614 15.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

91	Case No.: 6/39/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00710/AM11/	RLA File :03/95/040/00754/AM11/	Lic.No/Date:0310606762 16.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

92	Case No.: 8/39/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00712/AM11/	RLA File :09/24/040/00316/AM11/	Lic.No/Date:0910044739 16.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

93	Case No.: 9/39/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00713/AM11/	RLA File :10/24/040/00079/AM11/	Lic.No/Date:1010041212 20.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

94	Case No.: 16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status: Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011

95	Case No.:17/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00721/AM11/	RLA File :33/24/040/00013/AM11/	Lic.No/Date:3310017204 20.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

96	Case No.:19/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00723/AM11/	RLA File :17/24/040/00048/AM10/	Lic.No/Date:1710003630 21.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

97	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

98	Case No.:21/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Deferred
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215 21.12.2010	Defer Date:26.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 26.1.2011			

	Case No.:22/39/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:39/83-ALC1/2010 29.12.2010	Status:Case Approved
	HQ File :01/83/050/00726/AM11/	RLA File :03/94/040/00853/AM11/	Lic.No/Date:0310607222 21.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/67/2010-Ch.II dated 25.8.2010, the Committee decided to approve the case on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
Spearmint Farwest Scotch (PD 505700) IND 1274 Blend (Containing 15% of Natural Oil of Spearmint Farwest Scotch (Type P0206999) 4% of Natural Oil of Spearmint Midwest Scotch (Type P0201001) 30% of L Carvone)	1 Kg	1. Natural Oil of Spearmint Farwest Scotch (Type P0206999) 2. Natural Oil of Spearmint Midwest Scotch (Type P0201001) 3. L Carvone	0.151 Kg 0.040 kg 0.307 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:14.01.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer